

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

- 1) M.A. 596/02 for consideration.
- 2) Counter to O.A. not filed.
- 3) As per order copy of H. 1.11.02, the said order has been filed. Copy served.

MS
13/11/02
Bench

- 1) Counter not filed.
- 2) M.A. 596/02 for consideration.

MY
11/12/02
Bench

Copy of order of 5/12/02 issued to both parties by posts. The same copy issued to counsel for both side.

MS
11/12/02
M.A. 537/03 for consideration. Copy served. On memo. (disposed of matter).

MY
2/7/03
Bench

Order Dated 03.07.2003.

Heard on M.A. NO. 537/2003 seeking direction from the Tribunal of the Respondents to comply with the order dated 05.12.2002 passed in OA 537/2001. By our order dated 05.12.2002, we have already directed the Respondents to take all steps necessary to regularise the intervening Periods of the Applicant, as due and admissible under the Rules, and dispose of the matter in its finality. In view of the aforesaid reasons, we see no merit in the M.A. However, the Applicant is at liberty to bring the matter for reconsideration, if his representatives to the Respondents for early regularisation of this period before his posting at Cuttack, is not regularised within time by which they should have done as per order dated 05.12.2002. M.A. is accordingly disposed of. Copies of this order be given to both sides.

Vice-Chairman

Member (C)